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## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 5 /425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Biocare Remedies Pvt. Ltd. & Ors.

V/s.

Sanjivbhai Kiritbhai Patel & Ors.

Section of the Companies Act:

Section 425 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION

1. MO12 RAPIQUE ADVOCATE APPLICANT

2. KAMIL LOKHANDWALA ADVOCATE APPLICANT

3. RUTUIK MODI ADVOCATE APPLICANT

R. H. Model

SIGNATURE

Sher B. T. BOD Shandroith KJBAN SHAM

C. M. RESPONDENT

ORDER

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Kamil Lokhandwala with Learned Advocate Mr. Rutvik Modi i/b Privy Legal Services LLP present for Applicants. Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Respondent.

List the matter on 09.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of December, 2017.